

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 982 of 2019

In the matter of:

Deccan Chronicle Marketeers & Ors.Appellants

Vs.

Deccan Chronicle Holdings & Anr.Respondents

Present:

Appellants: Ms. Lakshmy Iyengar, Sr. Advocate with Ms. Krutika Raghavan, Advocate.

**Respondents: Mr. PBA Srinivasan, Mr. Avinash Mohapatra and Ms. Ichchha, Advocates for R-2.
Mr. Abhinav Vashisht, Sr. Advocate with Mr. Manmeet Singh, Ms. Nishtha Chaturvedi and Ms. Ria Kohli, Advocates for Intervenor.
Mr. Rishav Banerjee and Mr. S. Mandal, Advocates for Resolution Applicant.**

With

Company Appeal (AT) (Insolvency) No. 553 of 2019

In the matter of:

IDBI BankAppellants

Vs.

Mamta Binani & Ors.Respondents

Present:

Appellants: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Manmeet Singh, Ms. Nishtha Chaturvedi and Ms. Ria Kohli, Advocates.

**Respondents: Mr. Abhijeet Sinha, Mr. Arjun Asthana and Ms. Sreenita Ghosh, Advocates for R-1.
Mr. PBA Srinivasan, Mr. Avinash Mohapatra and Ms. Ichchha, Advocates for R-3.
Mr. Rishav Banerjee and Mr. S. Mandal, Advocates for Resolution Applicant.
Mr. Pankaj Bhagat, Advocate for Intervenor.**

ORDER

31.01.2020: Let reply affidavit/ objections be filed within one week. Rejoinder, if any, may be filed by the Appellant within one week thereof.

Post these appeals 'for orders' on **4th March, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

am/nn